

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).15650/2003

(From the judgement and order dated 10/12/2002 in WP No. 9545/2001 of The
HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

STATE OF HARYANA & ORS.

Petitioner(s)

VERSUS

M/S. BALDEV SPINNERS PVT. LTD. & ORS.

Respondent(s)

(With prayer for interim relief and office report)

WITH SLP(C) NO. 10198 of 2004

(With prayer for interim relief and office report)

SLP(C) NO. 10447 of 2004

(With prayer for interim relief and office report)

SLP(C) NO. 15651 of 2003

(With prayer for interim relief)

SLP(C) NO. 15652 of 2003

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SLP(C) NO. 15653 of 2003

(With prayer for interim relief)

SLP(C) NO. 15654 of 2003

(With prayer for interim relief)

SLP(C) NO. 15655 of 2003

(With prayer for interim relief)

SLP(C) NO. 16287 of 2004

(With prayer for interim relief and office report)

SLP(C) NO. 1896 of 2004

(With prayer for interim relief and office report)

SLP(C) NO. 19768 of 2003

(With prayer for interim relief and office report)

SLP(C) NO. 2102 of 2004

(With prayer for interim relief and office report)

SLP(C) NO. 22336 of 2003

(With prayer for interim relief and office report)

Civil Appeal NO. 3075 of 2004

(With prayer for interim relief and office report)

Civil Appeal NO. 3360 of 2005

(With office report)

Date: 31/03/2006 This Petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE RUMA PAL

HON'BLE MR. JUSTICE DALVEER BHANDARI

:2:

For Petitioner(s) Mr. Ajay Siwach, Adv.

Mr.T.V.George,Adv.

For Respondent(s) Mr. Subramonium Prasad,Adv.

Ms. Kawaljit Kochar, Adv.

Mr. D. Jha, Adv.

Ms. Kusum Chaudhary, Adv.

Mr.Sarwa Mitter, Adv.for

M/S Mitter & Mitter Co.

Mr. I.M. Nanawati, Adv.for

M/S I.M. Nanavati Associates

Mr. T. Mahipal, Adv.

Mr. Sanjay Sharawat, Adv.

UPON hearing counsel the Court made the following

O R D E R

Leave granted.

of the
in
The appellants to file the informal paper books consisting
records of the lower courts. The paper books may be prepared
any manner not necessarily by printing.

(Usha Bhardwaj)

(Madhu Saxena)

Court Master

Court Master